

(c) and (d) The Delhi Administration does not propose to revert to the previous practice as the new system is found to be beneficial to all concerned.

Drinking Water Supply in Uttar Pradesh

2D79..DR. MOHD. HASHIM KIDWAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what is the number of villages in Uttar Pradesh where drinking water facilities are not available; and

(b) what steps Government propose to take in this regard during the current year?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) Water supply is a State subject. Schemes for providing drinking water in rural areas are formulated and executed by State Governments. The Ministry of Works and Housing provides grants under the Accelerated Rural Supply Programme for covering problem villages. Information regarding the number of villages in Uttar Pradesh where drinking water facilities are not available will be available with the State Government. However, out of 28505 problem villages identified in 1980, 27143 problem villages in Uttar Pradesh have been provided with at least one source of safe drinking water by the end of the VI Five Year Plan, leaving a balance of 1362 problem villages.

(b) During the VII Five Year Plan, the problem villages spilling over from the VI Five Year Plan, identified as on 1-4-85 and partially covered villages/habitations, especially habitations of SGJsTs, will be given priority. According to the information furnished by the Government of Uttar Pradesh, 3854 problem villages (old and new) are likely to be covered during the current year.

Wheat damaged due to floods in Punjab

2080. SHRI SURAJ PRASAD:
SHRI INDRADEEP SINHA;

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government have assessed the extent of damage to wheat in different

flood-hit areas in Punjab in the recent floods;

(b) if so, the quantity and approximate value of wheat loss; and

(c) what steps have been devised to meet such situations by providing more storage space?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) Due to recent unprecedented floods, FCI stocks in 13 depots in Jullundur district and one depot in Hoshiarpur district have been affected.

(b) The quantity and approximate value of wheat loss will be known after completion of the salvaging operation.

(c) Shifting, salvaging and segregation operations have started at various centres. District Managers have been directed to shift the stock to safer places immediately, after carefully reviewing flood conditions in the area.

Issue of Completion Certificates by DDA

2081. SHRI M. BASAVARAJU: Will the Minister of WORKS AND HOUSING be pleased to refer to reply given to Un-starred Question 1062 in Rajya Sabha on 10th May, 1985 and state:

(a) whether completion certificates have been issued in the remaining cases of houses in Block 'A', Janakpuri, Delhi:

(b) if so, the dates on which completion certificates were issued, separately, in each case;

(c) if not, what are the reasons for not issuing completion certificates, separately, in each case; and

(d) by when the completion certificates will be issued?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) No, Sir.

(b) Does not arise in view of reply to part (a) above.

(c) and (d) (1) Plots Nos. A-1|163

(2) A-2|215

(3) A-2|249

(4) A-2|15

(5) A-2|2

Compounding fee letters in respect of all these plots as required under the bye-laws, have been issued to the parties which are yet to be complied with by them.

(6) A-1|369A.—Inspection could not be done as the house was found locked. Attempt is on for inspection of the site so that necessary examination could be taken up for issue of completion certificate.

(7) A-1|129 & (8) A-3|4.—Party has submitted the notice of completion about a month back. As such, necessary processing in terms of inspection of the premises, calculation of compounding fees etc. is on.

(9) A-2|7.—Party has submitted no objection certificate about 2 1/2 months back. The case is under process. The delay is due to the fire in Kikas Sadan on 25-6-85, which disturbed the normal functioning of the office in Vikas Sadan for about a month. As soon as the parties comply with the requirement of building bye-laws, the completion certificates will be issued in all these 9 cases. The exact date for issue of completion certificates is difficult to specify.

Allotment of flats under Self-Financing Scheme in Kishangarh, Delhi

2082. SHRI SCATO SWU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) when the residential flats being constructed by D.D.A. under Self-Financing Scheme at Kishangarh (Vasant Kunj Sector 'A') excluding those found to have inadequate foundations, are likely to be fully ready for occupation;

(b) what are the details of the actual works still remaining pending in the com-

pletion thereof and the steps being taken to expedite the same:

(c) whether it is a fact that 90 per cent of the total work of the said flats was completed by January 1984 and if so, what are the reasons for "such inordinate delay in completion of the remaining 10 per cent of the work; and

(d)-when the D.D.A. is contemplating to conduct draw for allotment of specific numbers of the said flats and by when it plans to demand the fifth and final instalment from the allottees?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) Of the 1056 flats (excluding 192 flats with inadequate foundation), 384 flats are likely to be ready by 9/85, 384 flats by 12/85 and 96 flats by 3/86. The remaining 192 flats are under stay order and their completion date cannot be anticipated.

(b) External services such as roads, drains, water supply, sewerage etc. are to be completed. Some finishing items such as flooring, plastering, water supply and sanitary installation works are also yet to be done. These works are expected to be completed by the time the construction of the flats is completed.

(c) No, Sir.

(d) The date of draw for allotment of specific number will be fixed on completion of the flats and thereafter the demand letters for 5th and final instalment will be issued.

Slaughter House on Ring Road

2083. SHRI SYED AHMAD HASHMI: Will the Minister of WORKS AND HOUSING be pleased to state;

(a) whether it is a fact that the existence of a slaughter house on the Ring Road in Delhi emits foul smell which affects thousands of residents in nearby localities;